

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NU TEK LIMITED.

RELEVANT PARTICULARS

1	Name of corporate debtor	NU TEK INDIA LIMITED
2	Date of incorporation of corporate debtor	July 06, 1993
3	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs, Registrar of Companies - Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74899DL1993PLC054313
5	Address of the registered office and principal office (if any) of corporate debtor	A-213, Road No. 4, Gali No. 11, Mahipalpur, Delhi – 110037.
6	Insolvency commencement date in respect of corporate debtor	August 23, 2019
7	Estimated date of closure of insolvency resolution process	February 19, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Jain Reg. No.: IBBI/IPA-001/IP-P00590/2017-18/11029
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Villa No. 34, Block 4, 2nd Floor, Eros Garden, Faridabad 121009 Email Id.: arjain1966@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Corporate Office Address: X-38, 2nd Floor, Okhla Industrial Estate, Phase II, New Delhi – 110020. Email Id.: irparjain@gmail.com
11	Last date for submission of claims	September 06, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://ibbi.gov.in/downloadform.html Physical Address: Corporate Office Address: X-38, 2nd Floor, Okhla Industrial Estate, Phase II, New Delhi – 110020. Email Id.: irparjain@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NU TEK INDIA LIMITED** on **August 23, 2019**. The creditors of **NU TEK INDIA LIMITED**, are hereby called upon to submit their claims with proof on or before September 06, 2019 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA: The said clause is not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: August 26, 2019

Place: New Delhi

Sd/

Arun Jain